

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:104
ANSWERED ON:02.08.2010
SUB-SCHEMES UNDER MGNREGA
Amlabe Shri Narayan Singh;Natrajan Meenakshi

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether instances have come to the notice of the Union Government where some States have given local names to the sub-schemes/projects/works/schemes under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) utilising funds developed under the programme;
- (b) if so, the details thereof;
- (c) whether MGNREG Act, mandates floating of sub-schemes;
- (d) if not, the justification of such schemes;
- (e) whether instances of irregularities have been reported in the operation of such sub-schemes in the States; and
- (f) if so, the reaction of the Government thereto?

Answer

MINISTER OF RURAL DEVELOPMENT(DR. C. P. JOSHI)

(a)to(f): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. 104 for answer on 2.8.2010.

(a)&(b): Yes, Sir. Instances have been brought to the notice of the Ministry where local names have been given to the sub-schemes undertaken by some State Governments in convergence with Mahatma Gandhi NREGA. Details of such sub-schemes are given in the Annexure-I.

(c)&(d): Section 4(1) of Mahatma Gandhi NREG Act empowers the State Governments to formulate a scheme for giving effect to the provisions of the Act. Sub-Section (3) of Section 4, however, provides that such schemes should provide for the minimum feature of the Act as specified in Schedule-I of the Act. Regarding the title of such schemes, Schedule-I of the Act has been amended by inserting a new para before para 1. The amendment made is as under:

"1. The scheme notified under Section 4 by all the States shall be called ' the Mahatma Gandhi National Rural Employment Guarantee Scheme' and all documents pertaining to the said Scheme shall have a mention of 'the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005)'.

1A. The Mahatma Gandhi National Rural Employment Guarantee Scheme shall hereinafter be referred to as ' Mahatma Gandhi NREGS' and any reference in the Scheme to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 shall be referred to as 'Mahatma Gandhi NREGA'.

Ministry of Rural Development has issued joint convergence guidelines for convergence of rural development programmes of Ministries of Environment and Forests, Agriculture; Water resources; Department of Land Resources and SGSY & PMGSY programmes of Department of Rural Development with Mahatma Gandhi NREGA. The sub-schemes formulated by the State Governments are the result of convergence of the Rural Development schemes of these Ministries/Departments with Mahatma Gandhi NREGA.

(e): Yes, Sir. Instances of irregularities in the operation of such sub-schemes have been reported to the Ministry.

(f): Ministry has issued instructions dated 10.6.2010 to all States to ensure that under no circumstances State specific/local names be given to the projects/works/schemes undertaken under Mahatma Gandhi NREGA. The only caption to be given to works/documents/process under Mahatma Gandhi NREGA will be Mahatma Gandhi National Rural Employment Guarantee Act. All such schemes which have been formulated/taken up in this mode utilizing the funds provided under the Act may be discontinued or funded with the money of the State Government alone. Vide instructions dated 14.07.2010 States have again been instructed that projects under MGNREGA where other Schemes have been converged will bear the name MGNREGA and this cannot be substituted by any other name.

